

Transport Authority Act, 1950.
[Placed in Library. See No. S-174/53.]

**REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL**

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the report of the Select Committee on the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951.

Some Hon. Members: It is not here.

Mr. Speaker: It is all in the Order Paper.

**INDUSTRIAL DISPUTES
(AMENDMENT) BILL—contd.**

Mr. Speaker: The House will now proceed with the further consideration of the Bill further to amend the Industrial Disputes Act, 1947. Clause 3 has been under discussion along with the various amendments moved. Before I call upon Shri T. B. Vittal Rao, whose speech was unfinished last time. I should like to remind the House of the decisions of the Business Advisory Committee which I read to the House that day. The decision,—or I should say recommendation, which becomes decision of the House by general acceptance—is that the Bill should be finished in one day which means 4 hours. The House has discussed this Bill for 3 hours and 21 minutes. So, the time available now is 39 minutes, or, to speak in round figures, 40 minutes. I am stating this at this moment, so that when various hon. Members wish to speak now they will remember this. They have a choice before them. If they want to have the Third Reading without any discussion of any kind at all, they can go on with the clauses for a period of 30 minutes. Then, of course, all the clauses will be put and the Third Reading Motion also put and carried. If they want to have a little say then, they can divide the 40 minutes. 30 and

10 or 20 and 20 as they like. They may bear this in mind and carry on the discussion or debate on this Bill.

3 P.M.

Dr. Lanka Sundaram (Visakhapatnam): It will greatly facilitate our work if we knew how long the hon. Minister would take to reply to clause 3. It is the most contentious clause. If that time is deducted, the balance is available for the other hon. Members.

Mr. Speaker: Yes,—how long would the hon. Minister take?

The Minister of Labour (Shri V. V. Giri): I would like to have half an hour to reply.

Shrimati Renu Chakravarty (Basirhat): May I point out, Sir, that when you actually read out the timings given by the Business Advisory Committee, you also suggested that each Bill would be considered on its individual merits. Now, this is a very important Bill and if you had followed the discussions, you would have noticed that very important amendments have been made. Questions of principle are also involved. Therefore, I would suggest and would request that you may extend the time a little at least for this Bill.

Mr. Speaker: I may clarify the meaning of what I had said. When I read out the timings, the position was that there was a consolidated period—a certain number of days, say—two or three days—and in addition there was also a detailed period, say, a few hours, say—two or three hours. That meant, I said, that each Bill's importance would be taken into consideration. In addition, I had also in mind what the hon. Lady Member has said. We shall certainly bear that in mind, and I think it would be a good compromise, if I were to say that all these forty minutes may be taken by the hon. Members and the hon. Minister may have, in addition, half an hour to himself.

Shri S. S. More (Sholapur): Followed by the second reading?